

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD  
BENCH ALLAHABAD**

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(THIS THE **22<sup>nd</sup>** DAY OF **APRIL** 2010)

*Hon'ble Mr. A.K. Gaur, Member (J)  
Hon'ble Mr. S.N. Shukla, Member (A)*

**Original Application No.362 of 2006**

(U/S 19, Administrative Tribunal Act, 1985)

1. Mangat Ram Thapar,  
Son of Late G.R. Thapar,  
Resident of 858/631-632,  
Kydganj, Kachchi Sarak,  
Allahabad.
2. Ajmat Ulla, Son of late Rahmat Ulla,  
Resident of 410, K.L.,GRP Colony,  
N.C.R., Allahabad, Permanent Address of House  
No.63, Mohalla Chah Sangh, Chandpur,  
District-Bijnor.
3. Rajan Kapoor, Son of late P.N. Kapoor,  
Resident of 527-G/6A, Kakkar Nagar,  
Dariyabad, Allahabad-211003.

..... *Applicants*

By Advocate : Shri R.P. Yadav

***Versus***

1. Union of India through the General Manager, North Central Railway, Allahabad.
2. Divisional Railway Manager,  
Central Railway, Allahabad.
3. Senior Divisional Electrical Engineer (Operating),  
Central Railway, Allahabad.

..... *Respondents*

By Advocate : Smt. Anita Srivastava

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**O R D E R**

**(Delivered by Hon'ble Mr. A.K. Gaur, J.M.)**

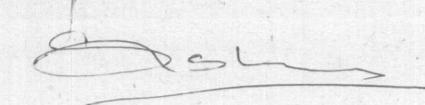
We have heard Sri Shesh Kumar and Shri R.P. Yadav, learned counsel for the applicant and Smt. Anita Srivastava, learned counsel for the respondents.

2. Learned counsel for the respondents raised a preliminary objection that this OA is highly time barred.

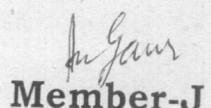
No reasons or plausible explanation is given for filing the OA for such a long time.

3. Having heard learned counsel for the parties, we are satisfied that the preliminary objection taken by the respondents is sustainable in law.

4. The OA is dismissed on the ground of delay and latches. It would however be open to the applicants to approach the authorities concern by filing representation for redressal of their grievance, which may be considered and disposed of without being prejudiced by the aforesaid observations.



**Member-A**



**Member-J**

**/ns/**